

ITEM NO.29

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
4421-4429/2016

(Arising out of impugned final judgment and order dated 29/04/2015
in CRA No. 354/2014 29/04/2015 in CRA No. 416/2014 29/04/2015 in CRA
No. 493/2014 29/04/2015 in CS No. 2/2014 29/04/2015 in CRA No.
406/2014 29/04/2015 in CRLA No. 325/2014 29/04/2015 in CRA No.
400/2014 29/04/2015 in CRLA No. 326/2014 29/04/2015 in CRLA No.
327/2014 passed by the High Court Of Judicature at Allahabad, Lucknow
Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HARI PRASAD AND ORS ETC ETC

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 14/03/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Ranjit Rao, AAG
Ms. Pragati Neekhara, Adv.
Mr. Mukul Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Permission to file additional documents is
granted.

(VINOD KUMAR)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER